

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 1398 of 2020

Sulekha Kumari Petitioner

Versus

1. Jharkhand Nurses Registration Council, Ranchi, through its Registrar having office at RIMS Campus, Bariatu, Ranchi
2. Registrar, Jharkhand Nurses Registration Council having office at RIMS Campus, Bariatu, Ranchi

... .. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Ms. Bandana Sinha, Advocate

For the Respondents :- Mr. J.F. Toppo, S.C.-VII

Order No. 03

Dated: 10.09.2020

The present case is taken up through video conferencing.

2. At the request of the learned counsel for the petitioner, the defects, as pointed out by the office, are ignored.

3. The present writ petition has been filed for issuance of direction upon the respondents to give "No Objection Certificate" to the petitioner to get herself registered under Bihar Nurses Registration Council, Patna (Bihar) for which she has also deposited the requisite fee vide e-receipt dated 13.01.2020.

4. Learned counsel for the petitioner submits that the petitioner had taken admission in the Revised Auxiliary Nurse Midwifery Course conducted by A.N.M. Training School, Sidrol, Namkom, Ranchi and she appeared in the examination held on 16.12.2009 having its examination centre at RIMS, Ranchi. She passed the said examination and the respondent no. 1 issued the marksheet and the certificate to her in the year 2010. Subsequently, her wrongly printed date of birth in the marksheet and certificate was also corrected. The petitioner thereafter applied for registration of her name for Revised Auxiliary Nurse Midwifery in the Jharkhand Nurses Registration Council, Ranchi (the respondent no. 1) and her name was duly registered in the said Council on 19.05.2010 and a certificate of registration was also issued to her on 25.05.2010. The petitioner now wants to get her name transferred to Bihar Nurses Registration Council, Patna and for which she needs "No Objection Certificate" from the respondent no. 1. Accordingly, she applied for issuance of "No Objection Certificate" on

13.01.2020 before the respondent no. 1 by paying the requisite fee of Rs.1,011.80/- and she also got e-receipt to that effect. Despite several reminders given to the respondents for issuance of "No Objection Certificate", no action has been taken by them in this regard.

5. Mr. J.F. Toppo, learned S.C.-VII appearing on behalf of the respondents, submits that the respondent no. 2- the Registrar, Jharkhand Nurses Registration Council, Ranchi will examine the matter and take appropriate decision without any undue delay.

6. Having heard the learned counsel for the parties and keeping in view the limited prayer made by the petitioner in the present writ petition, without expressing anything on the merit of the case, the respondent no. 2 is directed to take an appropriate informed decision with regard to the request of the petitioner for issuance of "No Objection Certificate" for the purpose of getting herself registered under the Bihar Nurses Registration Council, Patna, within a period of four weeks from the date of receipt/production of a copy of this order.

7. The writ petition is accordingly disposed of with aforesaid direction.

(Rajesh Shankar, J.)

Ritesh/